

CENTRAL ELECTRICITY REGULATORY COMMISSION
3rd & 4th Floor, Chanderlok Building, 36 Janpath, New Delhi-110001.
Phone 23353503. FAX: 23753923

Petition No. 118/TL/2019

Dated: 26.8.2019

**NOTICE UNDER CLAUSE (c) OF SUB-SECTION (2) OF SECTION 18 OF THE ELECTRICITY
ACT, 2003 (the Act)**

An application for amendment of the inter-State transmission licence granted by the Commission vide order dated 29.7.2013 in Petition No. 44/TL/2012, by including 12 ohm Series Line Reactor in Mohindergarh-Dhanonda 400 kV D/C line ckt I & II at Mohindergarh end has been made before the Commission by Adani Power Limited and Adani Transmission (India) Ltd., with its registered office at Adani House, Near Mithakhai Six Roads, Navrangpura, Ahmedabad, Gujarat-380 009.

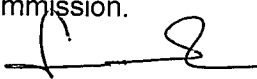
2. A copy of the application, along with its annexures and enclosures, made by the applicant for amendment of inter-State transmission licence before the Commission can be accessed at the website www.adanitransmission.com or inspected by any person in the Commission's office by following the laid down procedure.

3. The Central Transmission Utility has recommended for amendment of inter-State transmission licence of the applicant.

4. On consideration of the material available on record, the Commission is satisfied that *prima facie* the applicant satisfies the conditions for amendment of inter-State transmission licence and by order dated 20.8.2019, the Commission has proposed to amend inter-State transmission licence for inclusion of 12 ohm Series Line Reactor in Mohindergarh-Dhanonda 400 kV D/C line ckt I & II at Mohindergarh end.

5. Notice is hereby given in pursuance of clause (c) of sub-section (2) of Section 18 of the Act to invite suggestions or objections, if any, to the proposal to amend the inter-State transmission licence by the Commission to be received by the undersigned latest by **11.9.2019** at the above noted address. The objections or suggestions received after the specified date shall not be considered.

6. The Commission has fixed the application for final disposal on **17.9.2019** and the person who files the suggestions or objections may in his discretion attend the hearing, for which no TA/DA shall be paid by the Commission.


(Sanoj Kumar Jha)
Secretary